**FORM B**

**PUBLIC ANNOUNCEMENT**

(***Regulation 12 of the Insolvency and Bankruptcy (Liquidation Process) Regulations, 2016***)

**FOR THE ATTENTION OF THE STAKEHOLDERS OF [MANOMAY VENTURES PRIVATE LIMITED (FORMERLY OMKAR VENTURES PRIVATE LIMITED)]**

| Sl. No. | PARTICULARS | DETAILS |
|---|---|---|
| (1) | (2) | (3) |
| 1. | Name of the corporate debtor | MANOMAY VENTURES PRIVATE LIMITED (FORMERLY OMKAR VENTURES PRIVATE LIMITED) |
| 2. | Date of incorporation of the corporate debtor | 11th January, 2013 |
| 3. | Authority under which corporate debtor is Incorporated/ registered | Companies Act, 1956 |
| 4. | Corporate Identity Number / Limited Liability Identification Number of corporate debtor | U70102MH2013PTC239568 |
| 5. | Address of the registered office and principal office (if any) of corporate debtor | Popular Metal Works, Tatya Tope Marg, Joglekarwadi Sion Fish Market, Sion (East), Mumbai, Maharashtra, 400022 |
| 6. | Date of closure of Insolvency Resolution Process | 29th September, 2026 |
| 7. | Liquidation commencement date of corporate debtor | 29th September, 2026 (Order Copy received on 7th October, 2026) |
| 8. | Name and registration number of the Insolvency Professional acting as liquidator | Jaykumar Pesumal Arlani, Reg. No: IBBI/IPA-001/IP-P01582/2018-2019/12443 |
| 9. | Address and e-mail of the liquidator, as registered with the Board | B/301, Building No. 112, B Wing, Shiv Sharan CHSL, Tilaknagar, Chembur (W), Behind Vrundavan Colony, Mumbai, Maharashtra-400089;<br>Email: arlanijay@gmail.com |
| 10. | Address and e-mail to be used for correspondence with the Liquidator | B/301, Building No. 112, B Wing, Shiv Sharan CHSL, Tilaknagar, Chembur (W), Behind Vrundavan Colony, Mumbai, Maharashtra-400089;<br>Email: irp.omkar@gmail.com |

Notice is hereby given that the Hon'ble National Company Law Tribunal (Mumbai Bench) has ordered the commencement of liquidation of the **MANOMAY VENTURES PRIVATE LIMITED (FOMERLY OMKAR VENTURES PRIVATE LIMITED** on **29th September, 2026**.

Jaykumar Pesumal Arlani

Digitally signed by Jaykumar Pesumal Arlani

Name and Signature of the Liquidator:
Jaykumar Pesumal Arlani
Liquidator of Manomay Ventures Private Limited (Formerly Omkar Ventures Private Limited)
Reg. No: IBBI/IPA-001/IP-P01582/2018-2019/12443

Date and Place: Mumbai; 10.10.2026

AFA Valid till 31/12/2026

**Bite** "No matter what happens in life, we always have to have a smile. So we have to stay positive, look ahead and try to win football games and then try to enjoy the situation and the game."
**- Erling Haaland,** Man City striker

## Briefs

RAJKOT

### Jadeja named in Saurashtra squad for Ranji

India all-rounder Ravindra Jadeja will turn out for Saurashtra in their opening match of the 2026-27 Ranji Trophy season against Chhattisgarh, with Jaydev Unadkat retaining the captaincy as the two-time champions look to make a fresh start. The veteran left-arm spin-bowling all-rounder has been included in the 16-member squad after India's 2-1 ODI series victory over the West Indies.

CAIRO

### Swapnil, Sarabjot to lead India

Olympic bronze medallists Swapnil Kusale and Sarabjot Singh will lead a 24-member Indian shooting contingent at the ISSF World Cup Rifle/Pistol here, the competition for which starts from Saturday. The squad travelled to Cairo after completing an intensive national camp.

**2ND T20I | Rutherford struck 84 as well as West Indies win by six wickets**

# Hope slams sensational ton as Windies shock Team India

**PTI**
RANCHI

Shai Hope struck an incredible hundred while Sherfane Rutherord slammed 84 as the West Indies stunned India by six wickets while chasing 250 for victory, here on Friday.

Chasing 250 for a win, the West Indies romped home at 252/4 in 18.3 overs.

Hope remained unbeaten on 102 in 45 balls with six fours and nine sixes while Rutherford was on 84 from 37 balls with seven fours and as many sixes.

Earlier, Sanju Samson roared back to form with a blistering 82 before Shreyas Iyer and Tilak Varma's rapid knocks powered India to 249/5.

After four straight low scores, Samson smashed a 21-ball fifty, his ninth in T20Is, to set the tone in an entertaining 97-run partnership (43b) with Ishan Kishan. It eventually led the hosts to their highest-ever T20I total against the West Indies.

The duo powered India to 139/1 in 11 overs at a run-rate of over 12, with home player Kishan contributing a 22-ball 43, including six fours and two sixes.

However, off-spinner Roston Chase, returning to the attack in the middle overs broke the stand, with two wickets in successive overs.

Kishan and Shivam Dube (7) were both bowled while attempting to play across the line. The move to promote Dube to No. 4 failed as he struggled to get going and fell after consuming 10 balls.

Samson's entertaining knock also ended in the 15th over, 18 runs shy of a century with his ramp shot over deep backward point went straight to Kamil Pooran.

India lost three wickets for 23 runs in the middle overs but Indian skipper Shreyas, fresh from his maiden T20I century at Lucknow, carried his form into this match.

Iyer counter-attacked with effortless shots in his 18-ball 40, while Tilak remained unbeaten on 44 (18b).

Tilak also crossed 5,000 T20 runs and kept the pressure on the West Indies with crisp, well-placed boundaries in their 83-run partnership that came off just 32 balls as India surpassed their previous highest of 244/4 against the Windies (in 2016).

India followed the same template, with Abhishek Sharma getting into his zone early, charging at everything as the hosts raced at over 10 runs an over after being asked to bat.

There was hardly anything in the pitch for bowlers, and Abhishek hammered spinner Akeal Hosein for a six after holding back for the first five balls, as Samson took his time to settle in.

West Indies captain Shai Hope plays a shot during the second T20I. PTI

**Scoreboard:**
**India:** A Sharma c Motie b Chase 20, S Samson c Pooran b Springer 82, I Kishan b Chase 43, S Dube b Chase 7, S Iyer c Hetmyer b Springer 40, T Varma (not out) 44, N Dhir 4. **Extras** (LB-1, NB-2, W-6) 9. **Total:** (For 5 wkts, 20 overs) 249.
**Fall of wickets:** 1-42, 2-139, 3-158, 4-162, 5-245
**Bowling:** A Hosein 3-0-46-0, R Shepherd 3.4-0-47-0, R Chase 4-0-24-3, G Motie 2-0-21-0, S Joseph 3-0-39-0, S Springer 4-0-64-2, R Powell 0.2-0-7-0.
**West Indies:** S Hope (not out) 102, K Pooran c sub b Yadav 4, S Hetmyer b Yadav 0, R Powell b Yadav 24, S Rutherford c Samson b K Yadav 84, R Shepherd (not out) 34. **Extras** (W-4) 4. **Total** (For 4 wkts, 18.3 overs) 252.
**Fall of wickets:** 1-5, 2-5, 3-58, 4-178. **Bowling:** M Yadav 3-0-36-3, A Singh 4-0-45-0, A Patel 3.3-0-63-0, S Dube 2-0-30-0, K Yadav 4-0-53-1, N Dhir 2-0-25-0

# Jaiswal donning gloves could offer options to India

## Mumbai skipper had revealed that Jaiswal has started practising

**Haridev Pushparaj**
MUMBAI

Yashasvi Jaiswal has already established himself as one of India's most exciting young batting talents, but the left-handed opener could soon add another dimension to his game. Mumbai teammate Siddhesh Lad has revealed that Jaiswal has started practising wicketkeeping, with an eye on potentially taking up the role for Mumbai and eventually India.

The development could have significant implications for both Mumbai and the Indian team, particularly in terms of the balance and flexibility it could offer their playing XIs.

Jaiswal, known for his aggressive strokeplay and ability to dominate bowling attacks, has primarily featured as a specialist opening batter. However, his willingness to explore wicketkeeping suggests an ambition to expand his contribution beyond scoring runs.

For Mumbai, having a frontline batter capable of keeping wickets could provide a considerable tactical advantage. It would allow the team management to accommodate an additional specialist batter or bowler, depending on the conditions and opposition.

The same possibility becomes even more intriguing when viewed from India's perspective.

Modern-day cricket places enormous emphasis on team balance, especially in limited-overs formats, where the ability to accommodate an extra bowling option or strengthen the batting order can make a decisive difference.

If Jaiswal develops into a reliable wicketkeeper, India could potentially field an additional all-rounder or specialist bowler without compromising their batting strength.

Such flexibility could prove particularly valuable in T20 cricket, where combinations are frequently dictated by match-ups, conditions and the need for batting depth.

However, the transition from specialist batter to wicketkeeper is far from straightforward.

Wicketkeeping demands exceptional reflexes, footwork, concentration and technical precision. Standing up to spinners on turning Indian pitches presents an entirely different challenge from fielding in the outfield.

Jaiswal would need sustained practice and competitive match experience before he could realistically be considered a dependable option behind the stumps. There is also the question of managing the physical demands of wicketkeeping.


**IN THE COURT OF SMALL CAUSES AT MUMBAI (BANDRA BRANCH) R.A.E. SUIT NO. 568 OF 2015**

1. MR. NAGINDAS TARACHAND AMBAVI
Deleted Since deceased
Age : 72 years Occupation : Business
2. MRS. DINA NAGINDAS AMBAVI
Age : 65 years Occupation : House wife
3. MRS. NILESH NAGINDAS AMBAVI
Age : 41 years Occupation : Business
4. MRS. TEJAS NAGINDAS AMBAVI
Age : 31 years, Occupation : Business, All residing at 401, Kelawala Tower, Plot No. 28, Swastik Co-operative Housing Society, N. S. Road No. 2, J. V. P. D. Scheme, Vile Parle (West), Mumbai-400056 **...Plaintiffs**

Versus

Dr. LINA ANIL MODY
Deleted Since deceased
Age : not known, Occupation : not known, Residing at Flat No. 1 on Ground Floor, Upasana Building, Plot No. 17, Azad Nagar Co-operative Housing Society Ltd., N. S. Road No. 1, J. V. P. D. Scheme, Vile Parle (West), Mumbai-400056

1(a) YVETTE MILAN SHAH
Age : not known, Occupation : not known, Residing on Ground Floor, Upasana Building, Plot No. 17, Azad Nagar Co-operative Housing Society Ltd., N. S. Road No.1, J. V. P. D. Scheme, Vile Parle (West), Mumbai-400056 **...Defendant**

To,
The Defendent No. 1 (a) abovenamed,

Whereas the Plaintiffs abovenamed have instituted the suit against the Defendants praying therein that the Defendant be ordered and decreed to quit, vacate and handover the quiet, vacant and peaceful possession of the suit premises i.e. Flat No. 1 C Occupied by the Defendant on the first floor of Ambavi House, previously known as "Upasana Building" situated at Plot No. 17, Azad Nagar Co-op. Housing Society Ltd., N. S. Road No. 1, J.V.P.D. Scheme, Vile Parle (West), Mumbai-400056, and for such other and further reliefs.

You are hereby summoned to file your Written Statement within 30 days from service of summons and to appear in **Court Room No. 36**, Court of Small Causes, Anant Kanekar Marg, Bhaskar Building, Bandra (East), Mumbai-400051 in person or by a Pleader duly instructed and able to answer all material questions relating to the suit, or who shall be accompanied by some person, able to answer all such questions, on **31st October, 2026 at 2.45 P.M.** to answer the claim; and as the day fixed for your appearance is appointed for the final disposal of the suit, you must be prepared to produce on that day all the witnesses upon whose Evidence and all the documents upon which you intend to rely in support of your defence.

Take notice that, in dafault of your appearance on the day before mentioned, the suit will be heard and determined in your absence.

You may obtain the copy of said Plaint from **Court Room No. 36** of this court.

Given under my hand and the Seal of Court, this 04th day of April, 2026
SEAL
**Sd/-**
**(Atul G. Rane)**
**Additional Registrar**

Dated : 07/10/2026
Place : Mumbai



**PUBLIC NOTICE**

**NOTICE** is hereby given that Mrs. Mansi Kunal Mehta and Mr. Kunal Dharamdas Mehta, both adults of Mumbai Indian Inhabitants having address at A/603, Hulas Basti Garden Co-operative Housing Society Ltd; Near Dutt Mandir Dahanukarwadi, Mahavir Nagar, Kandivali (West), Mumbai 400067, have agreed to sell and/or transfer their below mentioned flat, car parking space and shares ("collectively referred to as the **"said property"**) and as more particularly described in the schedule hereunder written, to my clients i.e. the proposed purchasers, free from all encumbrances, mortgages, litigations and with marketable title.

Any person having any claim, right, title, estate, share or interest in respect of the said property or any part thereof, by way of an allotment, agreement, sale, transfer, exchange, tenancy, sub-tenancy, lease, sub-lease, mortgage (equitable or otherwise), gift, lien, charge, trust, inheritance, maintenance, easement, bequest, possession, assignment, license, demise, bequest, partition, charge, pledge, guarantee, partnership, loans, advances, acquisition, encumbrance, injunction and/or under any attachment, or under any judgment, decree, order or award passed by any Court of Law, Tribunal including Arbitral Tribunal, Revenue or Statutory Authority, or by operation of law or otherwise in any manner howsoever and/or any person in possession of the original title deeds of the said flat and car parking space, are hereby requested to notify the same in writing with supporting documentary proof, to the undersigned at her office at 102, Hiramani Enclave, Tilak Mandir Road, near Post Office, Vile Parle (East), Mumbai - 400057, within 14 (Fourteen) days from the date hereof, otherwise the sale of the said property shall be completed without any reference to such claim or interest and the same, if any, shall be deemed to have been waived to all intents and purpose.

**THE SCHEDULE OF THE SAID PROPERTY**

Ownership Flat No.802 on the 8th floor of the building known as Harshail Horizon Co-operative Housing Society Ltd, situate at Gokhle Road, Vile Parle (East), Mumbai 400057 and admeasuring 1011.94 sq. feet carpet area i.e. 94.02 sq. meters carpet area togetherwith one open car parking space bearing No.6 togetherwith ten shares of Rs. 50/- each, bearing distinctive nos.151 to 160 (both inclusive) comprised in Share Certificate No.16 and also together with all the rights, benefits and advantages and all other incidental benefits appertaining thereto and also the common amenities attached to the aforesaid Flat No.802 in the aforesaid Society. The aforesaid building is standing on the land bearing Final Plot No.160 of TPS Scheme II and bearing CTS nos.1373 and 1373/1 to 5 of Village Vile Parle (East), Taluka Andheri, Mumbai Suburban District.

**Dated this 10th day of October, 2026.**

**(Ms. Darshana Shah)**
**Advocate**



**FORM B**
**PUBLIC ANNOUNCEMENT**
(Regulation 12 of the Insolvency and Bankruptcy (Liquidation Process) Regulations, 2016)

**FOR THE ATTENTION OF THE STAKEHOLDERS OF [MANOMAY VENTURES PRIVATE LIMITED (FORMERLY OMKAR VENTURES PRIVATE LIMITED)]**

| Sl. No. | PARTICULARS | DETAILS |
|---|---|---|
| 1. | Name of the corporate debtor | MANOMAY VENTURES PRIVATE LIMITED (FORMERLY OMKAR VENTURES PRIVATE LIMITED) |
| 2. | Date of incorporation of the corporate debtor | 11th January, 2013 |
| 3. | Authority under which corporate debtor is Incorporated/ registered | Companies Act, 1956 |
| 4. | Corporate Identity Number / Limited Liability Identification Number of corporate debtor | U70102MH2013PTC239568 |
| 5. | Address of the registered office and principal office (if any) of corporate debtor | Popular Metal Works, Tatya Tope Marg, Joglekarwadi Sion Fish Market, Sion (East), Mumbai, Maharashtra, 400022 |
| 6. | Date of closure of Insolvency Resolution Process | 29th September, 2026 |
| 7. | Liquidation commencement date of corporate debtor | 29th September, 2026 (Order Copy received on 7th October, 2026) |
| 8. | Name and registration number of the Insolvency Professional acting as liquidator | Jaykumar Pesumal Arlani, Reg. No: IBBI/IPA-001/IP-P01582/2018-2019/12443 |
| 9. | Address and e-mail of the liquidator, as registered with the Board | B/301, Building No. 112, B Wing, Shiv Sharan Chsl, Tilaknagar, Chembur (W), Behind Vrundavan Colony, Mumbai, Maharashtra-400089; Email: arlanijay@gmail.com |
| 10. | Address and e-mail to be used for correspondence with the Liquidator | B/301, Building No. 112, B Wing, Shiv Sharan Chsl, Tilaknagar, Chembur (W), Behind Vrundavan Colony, Mumbai, Maharashtra-400089; Email: irp.omkar@gmail.com |

Notice is hereby given that the Hon'ble National Company Law Tribunal (Mumbai Bench) has ordered the commencement of liquidation of the **MANOMAY VENTURES PRIVATE LIMITED (FOMERLY OMKAR VENTURES PRIVATE LIMITED on 29th September, 2026.**

Sd/-
Name and Signature of the Liquidator:
Jaykumar Pesumal Arlani
Liquidator of Manomay Ventures Private Limited
(Formerly Omkar Ventures Private Limited)
Reg. No: IBBI/IPA-001/IP-P01582/2018-2019/12443
AFA Valid till 31/12/2026

Date and Place: Mumbai; 10.10.2026



**PHYSICAL POSSESSION NOTICE**

**ICICI Bank** Branch Office: ICICI Bank Ltd. Office Number 201-B, 2nd Floor, Road No. 1 Plot No. B3, WIFI IT Park, Wagle Industrial Estate, Thane (West)- 400604.

The Authorised ICICI Bank Officer under the Securitisation, Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of the powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued Demand Notices to the borrower(s) mentioned below, to repay the amount mentioned in the Notice within 60 days from the date of receipt of the said Notice.

Having failed to repay the amount, the Notice is issued to the borrower and the public in general that the undersigned has taken possession of the property described below, by exercising powers conferred on him/her under Section 13(4) of the said Act read with Rule 8 of the said rules on the below-mentioned dates. The borrower in particular and the public in general are hereby cautioned not to deal with the property. Any dealings with the property will be subject to charges of ICICI Bank Limited.

| Sr. No. | Name of the Borrower(s)/ Loan Account Number | Description of Property/ Date of Physical Possession | Date of Demand Notice/ Amount in Demand Notice(Rs) | Name of Branch |
|---|---|---|---|---|
| 1. | NXT-GEN Infrabuild India Llp/ Mr. Kaushal Nitin Patil/ Mrs. Sangita Nitin Patil/ 095105003495 | Shop No. 57, Ground Floor, Building No. 10, Type Y11A, of Evershine Amavi 303 Phase-2, Situated At Global City, on N. A. Land Bearing Survey No. 5/5/A, 5/5/B, 5/5/C, 5/5/D, 5/5/E, 5/6, 5/7 and 5/8 of Village Dongre (Dongar Pada) Also Known As Village Narangi, Virar (West) Within The Sub-registration District of Vasai, Registration District Palghar/ October 07, 2026 | December 26, 2025 Rs. 60,37,511.13/- | Palghar |

The above-mentioned borrowers(s)/guarantors(s) is/are hereby issued a 30 day Notice to repay the amount, else the mortgaged properties will be sold after 30 days from the date of publishing this Notice, as per the provisions under Rules 8 and 9 of Security Interest (Enforcement) Rules 2002.

Date: October 10, 2026,
Place: Palghar

Sincerely Authorised Officer
For ICICI Bank Ltd.



**Excel Industries Limited**
**CIN: L24200MH1960PLC011807**
**Regd. Office:** 184-87, S V Road, Jogeshwari (West), Mumbai-400 102. **Tel:** 91-22-66464200
**Website:** http://www.excelind.co.in
**Email:** investors@excelind.com

**PUBLIC NOTICE**

**Special Window for Transfer and Dematerialisation of Physical Shares**

*(as per SEBI Circular SEBI/HO/38/13/11(2)2026-MIRSD-POD/ I/3750/2026)*

Please note that a **Special Window for transfer and dematerialisation (demat) of physical shares** will remain open upto **February 04, 2027** as per SEBI Circular SEBI/HO/38/13/11(2)2026-MIRSD-POD/ I/3750/2026 dated January 30, 2026 **("SEBI Circular").**

This Facility is available to those investors who had **purchased physical shares of Excel Industries Limited ("the Company") prior to April 01, 2019, and:**

a) had not lodged the shares for transfer; or

b) had lodged the shares for transfer, but the same were rejected, returned, or not attended to due to deficiencies in documentation.

**Applicability of the Special Window**

For clarity regarding the applicability of this window to transfer the deeds executed before April 1, 2019, investor may refer to the matrix below:

| Lodged for transfer before April 01, 2019? | Is the Original Share Certificate Available with the Investor? | Whether eligible to lodge in the Special Window? |
|---|---|---|
| No - it is fresh lodgement | Yes | Yes (subject to conditions stated in the SEBI Circular) |
| Yes, but was rejected/ returned earlier | Yes | |
| Yes, was lodged | No | No |
| No, was not lodged | No | No |

**Kindly note that request(s) which are accompanied by original share certificate(s) along with transfer deed(s) and other supporting documents will only be considered under the Special Window.**

Investor wishing to avail of this Special Window may contact the Company's Registrar & Transfer Agent (RTA) MUFG Intime India Private Limited, (formerly known as Link Intime India Private Limited), C 101, 247 Park, L.B.S Marg, Vikhroli (West), Mumbai, Maharashtra 400083; Phone: 022 49186000; email: **rnt.helpdesk@in.mpms.mufg.com**

**For Excel Industries Limited**
**Sd/-**
**S.K. Singhvi**
**Company Secretary**

**Date : October 10, 2026**
**Place : Mumbai**



**DhanlaxmiBank** estd 1927

**Branch Office: Shop No. 1, B wing, Radiant 59, Near A J House, Marol, Maroshi Road, Andheri East Mumbai – 400059.**
**Regional Office: Sion Mumbai** **Corporate Office: Thrissur**
**APPENDIX-IV-A - [See Proviso to rule 8(6)]**
**SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES**

E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower (s) and Guarantor (s) that the below described immovable property mortgaged/charged to the Secured Creditor, the Physical possession of which has been taken by the Authorised Officer of Dhanlaxmi Bank Ltd., (Secured Creditor) will be sold on **"As is where is", "As is what is", and "Whatever there is"** on **28.10.2026** for recovery of **Rs. 3,16,87,195.90/- (Rupees Three Crore Sixteen Lakhs Eighty-Seven Thousand One Hundred and Ninety Fifty and Paise Ninety Only) as on 30.09.2026 plus interest & other charges due to the Dhanlaxmi Bank Ltd., (Secured Creditor)** from M/s Ritu Granite and Ceramics, Mr. Himmat Singh Sankardaan Souda (Proprietor), Ms. Manjukuvar H Souda (Guarantors) Mr. Abhay Singh Sankar Charan The reserve price will be for each property **Rs. 28,43,100/-**and the earnest money deposit for each property will be **Rs. 2,84,310/-**

**Description of the immovable property with known encumbrances mentioned hereunder:**

| DESCRIPTION | Reserve Price (Rs.) | Encumbrances If any |
|---|---|---|
| All that piece and parcel of residential Property Flat no .C /410, 4th Floor, admeasuring 540 Sq. ft in the building Known as "Jay Mansarovar Co-op Hsg Society Ltd, Standing on land Bearing S. No 119, Hissa no 9, Situated at Village Achole, Taluka Vasai, Dist. Thane Within the limit of Nalasopara Municipal Council & Sub-Registrar, Vasai-III and Dist. Thane in the name of Mr.Himmat Singh Sankardaan Souda. Boundaries: **East** New Lake View Apartment, **West**: Vasai Nalla Sopara Link Road, **North**: Vasai Nalla Sopara Link Road, **South**: Suresh Dubey Villa CHSL | Rs. 28,43,100/- EMD Rs. 2,84,310/- | Not known to the secured creditors |
| All that piece and parcel of residential Property Flat no .C /412, 4th Floor, admeasuring 540 Sq. ft in the building Known as "Jay Mansarovar Co-op Hsg Society Ltd, Standing on land Bearing S. No 119, Hissa no 9, Situated at Village Achole, Taluka Vasai, Dist. Thane Within the limit of Nalasopara Municipal Council & Sub-Registrar, Vasai-III and Dist. Thane in the name of Mr. Himmat Singh Sankardaan Souda. Boundaries: **East** New Lake View Apartment, **West**: Vasai Nalla Sopara Link Road, **North**: Vasai Nalla Sopara Link Road, **South**: Suresh Dubey Villa CHSL | Rs. 28,43,100/- EMD Rs. 2,84,310/- | Not known to the secured creditors |

For detailed terms and conditions of the sale, please refer to the link provided in Dhanlaxmi Bank's website. i.e., www.dhan.bank.in

Date :10.10.2026
Place: Mumbai

**Authorised Officer**
**Dhanlaxmi Bank Ltd.**



**इंडियन बैंक** **Indian Bank**
इलाहाबाद **ALLAHABAD**

**ZONAL OFFICE** : RECOVERY DEPT. 2nd Floor, Mumbai Samachar Marg, Fort, Mumbai - 400 023.
Phone No.: (022) 2218 7401, 22187104,Fax No. : (022) 2218 8550

**E-AUCTION SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES**

**E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 9 (1) of the Security Interest (Enforcement) Rules, 2002.**

Notice is hereby given to the public in general and in particular to the Borrowers, Mortgagors and Guarantors that the below described immovable properties, mortgaged / charged to the Secured Creditor, the **PHYSICAL POSSESSION** of which has been taken by the Authorised Officer of the Bank, will be sold on "AS IS WHERE IS", "AS IS WHAT IS", "WHATEVER THERE IS" and "WITHOUT RECOURSE" basis on **28.10.2026** for recovery of the dues set out against each account, together with further interest at the contractual rate and costs, charges and expenses. The reserve price and the earnest money deposit are set out against each account.

**DATE AND TIME OF E-AUCTION : 28.10.2026 From 11.00 AM to 05:00 PM** **Encumbrances On Property : Nil**

| Sr. | Branch | Name of Borrower / Mortgagor / Guarantor with address | Description of the Secured Asset | Outstanding Dues (₹) | Reserve Price (₹) | EMD (₹) / Bid Increment (₹) / Known Encumbrances | CONTACT PERSON Authorised officer / Branch Manager Name |
|---|---|---|---|---|---|---|---|
| 1 | **MUMBAI MATUNGA** | Mrs. Megha Sanjay Patil & Mr. Sanjay Akram Patil F/164 ½ SECTOR 26 Vashi , Navi Mumbai , Thane , Maharashtra 400703 | Flat No. 103, 1st Floor, Manas 21 (Meghdoot) Bldg, Plot No. 06, Sector 26, Village Vashi kopari, near Orchid International School and Arihant Tower, MAFCO Road, Navi Mumbai, Thane 400703 **Property ID – IDIBMEGHAPATIL POSSESSION : Physical** | Rs. 69,59,665/- as on 06.10.2026 | Rs. 87,40,800/- | EMD : 8,74,800/- Increment : 10,000/- Encumbrances NA | Mr. Ranjith R 7708457100 Mrs Bhuvaneswari R 9820230338 Qr Code |
| 2 | **THANE WEST** | Mrs Mayuri Kishore Waghmare & Mr Kishore Dadasao Waghmare Address 1 : Village Sangewadi, Tah- Sangola, Dist- Solapur, Maharashtra 413317 Address 2 : HC/GD force no 041756421, 97 Raf BN, Hobil Kasaba 2, Village – Bullapura, Bhadravati, Dist- Shivmogga, Karnataka, Pin -577301 | Flat No. 505,5 th Floor, H Wing Bldg known as " Arabiana C.H.S.L, Casa Rio Project, Cluster 7, near Pawar Public School, Palava City, Dombivli East , Taluka Kalyan , Dist- Thane 421204 **Property ID – IDIBMAYURI505 POSSESSION : Physical** | Rs. 53,77,363.00 as on 07.10.2026 | Rs. 54,14,000/- | EMD : 5,41,400/- Increment : 10,000/- Encumbrances NA | Mr Sakthivel V 9445704470 Mr Binit Kishore 7738152009 Qr Code |

Bidders are advised to visit the website **https://www.baanknet.com** of our e auction service provider PSB Alliance Pvt. Ltd. to participate in online bid. For Technical Assistance Please call 8291220220. For Registration status and for EMD status please email to **support.baanknet@psballiance.com**

For property details and photograph of the property and auction terms and conditions please visit: **https://www.baanknet.com** and for clarifications related to this portal, please contact PSB Alliance Pvt. Ltd, Contact No. 8291220220.

Bidders are advised to use Property ID Number mentioned above while searching for the property in the website with **https://www.baanknet.com**

**Date : 09.10.2026**
**Place : Mumbai**

**Sd/-**
**Authorised Officer**
**Indian Bank**


Printed and Published by Girdharlal Lakhotia for the Proprietors, Indian National Press (Bombay) P. Ltd., at Journal Press, Free Press House, Free Press Journal Marg, 215, Nariman Point, Mumbai-400 021. Tel: 69028000, Advt. Dept. 69028026. E-mail: mail@fpj.co.in • OFFICE: Indore: 3/54, Press Complex, A. B. Road, Indore-452 008, Tel: 2555111-2, Fax: 2558555, New Delhi: 1/8 INS Bldg., Rafi Marg, New Delhi-110 001; Tel.: 23718853; Kolkata: Tel.: 22875645; Chennai: Tel: 28217766; Bhopal: Tel: 2660570, 4271345. Transportation charges Rs. 2.00 only. Managing Editor: Girdharlal Lakhotia. Editor: V Sudarshan. **RNI No. 1541/1957**

# भयमुक्त ठाण्यासाठी सर्वपक्षीय जनमोर्चा

## पूर्णेकर कुटुंबीयांचा सहभाग; महापालिका परिसराला पोलीस छावणीचे स्वरूप

**ठाणे :** शिवसेना उद्धव बाळासाहेब ठाकरे पक्षाचे मानपाडा विभागप्रमुख प्रदीप ऊर्फ बाळू पूर्णेकर यांच्या हत्येच्या निषेधार्थ आणि शहरातील वाढत्या गुन्हेगारीकडे लक्ष वेधण्यासाठी शुक्रवारी ठाण्यात सर्वपक्षीय जनमोर्चा काढण्यात आला. 'भयमुक्त ठाणे'चा नारा देत विविध राजकीय पक्षांचे पदाधिकारी, कार्यकर्ते आणि सामाजिक संघटनांचे प्रतिनिधी मोर्चात सहभागी झाले. पूर्णेकर यांच्या मारेकऱ्यांना तातडीने अटक करून कुटुंबीयांना न्याय देण्याची मागणी यावेळी करण्यात आली.

२९ सप्टेंबर रोजी पूर्णेकर यांची हत्या झाल्यानंतर शहरातील कायदा-सुव्यवस्थेचा प्रश्न ऐरणीवर आला आहे. या पार्श्वभूमीवर शुक्रवारी सायंकाळी साडेपाच वाजता ठाणे महापालिका मुख्यालयातून मोर्चाला सुरुवात झाली. पूर्णेकर यांचे पुत्र राम, भाऊ तथा माजी नगरसेवक जयनाथ पूर्णेकर आणि कुटुंबातील अन्य सदस्य मोर्चाच्या अग्रभागी होते.

शिवसेना ठाकरे गट, राष्ट्रवादी काँग्रेस शरदचंद्र पवार पक्ष, काँग्रेस, महाराष्ट्र नवनिर्माण सेना, आम आदमी पक्ष आणि धर्मराज्य पक्षाचे पदाधिकारी सहभागी झाले. माजी खासदार राजन विचारे, आमदार जितेंद्र आव्हाड, केदार दिघे, विजय कदम, गुरुनाथ खोत, मनसेचे अविनाश जाधव, काँग्रेसचे राहुल पिंगळे, राजेश जाधव, विक्रांत चव्हाण आणि धर्मराज्य पक्षाचे राजन राजे यांच्यासह विविध पक्षांचे कार्यकर्ते उपस्थित होते.

'प्रदीप पूर्णेकर अमर रहें', 'पूर्णेकर कुटुंबाला न्याय मिळालाच पाहिजे' आणि 'आरोपींना अटक करा' अशा घोषणा देत कार्यकर्त्यांनी परिसर दणाणून सोडला. राष्ट्रध्वज आणि पूर्णेकर यांची छायाचित्रे असलेले फलकही हातात घेण्यात आले.

दरम्यान, राबोडी येथे पाच वर्षांपूर्वी हत्या झालेल्या मनसेचे पदाधिकारी जमील शेख यांच्या कुटुंबीयांनीही मोर्चात सहभाग घेतला. 'जस्टिस फॉर जमील शेख' असा संदेश असलेला फलक हातात घेऊन त्यांनी न्यायाची मागणी केली. या सहभागामुळे ठाण्यातील गुन्हेगारी आणि पीडित कुटुंबीयांना न्याय मिळण्याचा मुद्दा पुन्हा चर्चेत आला.

### महापालिका परिसरात कडेकोट बंदोबस्त

मोर्चाच्या पार्श्वभूमीवर महापालिका मुख्यालय परिसरात मोठा पोलीस बंदोबस्त तैनात करण्यात आला होता. अतिरिक्त पोलीस आयुक्त अशोक दुधे आणि उपायुक्त प्रशांत कदम यांच्यासह वरिष्ठ पोलीस अधिकारी उपस्थित होते. त्यामुळे परिसराला पोलीस छावणीचे स्वरूप आले होते. महापालिका मुख्यालयातून निघालेला मोर्चा अल्मेडा रोड, एल.बी.एस. रोड, एल.जी. रोड, टेंभी नाका आणि सिव्हिल रुग्णालय मार्गे पॅव्हेलियन हॉटेल येथे समाप्त झाला. भाजपच्या काही स्थानिक कार्यकर्त्यांनीही मोर्चात सहभाग घेतला. पूर्णेकर हे आगरी समाजातील असल्याने त्यांना न्याय मिळावा, या भूमिकेतून सहभागी झाल्याचे त्यांनी सांगितले.

# मतदार यादीतून लाखो नावे गायब – आदित्य ठाकरे

**मुंबई :** मतदार हा लोकशाहीचा केंद्रबिंदू असताना त्याचेच नाव मतदार यादीतून गायब होत असेल, तर निवडणूक प्रक्रियेच्या पारदर्शकतेवर प्रश्नचिन्ह उपस्थित होणे स्वाभाविक आहे. मुंबईत सुमारे पाच लाख, तर राज्यात दहा लाख मतदारांच्या नावांबाबत विसंगती असल्याचा दावा करत शिवसेना ठाकरे गटाचे नेते आदित्य ठाकरे यांनी शुक्रवारी मतदार यादीतून लाखो नावे गायब झाल्याचा आरोप केला. मतदारांशी खेळणाऱ्या मुख्य निवडणूक आयुक्त ज्ञानेश कुमार यांच्या राजीनाम्याच्या मागणीचा पुनरुच्चारही त्यांनी यावेळी केला.

मतदार यादीतील घोळ, लाखो मतदारांच्या नावांबाबतच्या विसंगती आणि नोंदणीतील त्रुटींचा मुद्दा उपस्थित करत आदित्य ठाकरे यांनी शुक्रवारी पत्रकार परिषदेत निवडणूक आयोगावर टीका केली. मतदार यादीतील त्रुटींचे सादरीकरण करताना निवडणूक आयोगाने वेगवेगळ्या दिवशी प्रसिद्ध केलेल्या मतदार याद्यांमधील आकडेवारीतील तफावत त्यांनी निदर्शनास आणून दिली. मतदारांची नावे नेमकी कशी गायब झाली, नोंदणी प्रक्रियेत एवढ्या मोठ्या त्रुटी कशा राहिल्या आणि या विसंगतीसाठी जबाबदार कोण, असे सवाल करत त्यांनी मतदार यादीतील कथित अनियमिततेची निष्पक्ष चौकशी करून सर्व विसंगती दूर करण्याची मागणी केली.

# महावितरणच्या ठाणे नागरी मंडळात रक्तदान शिबिर

**ठाणे :** महावितरणच्या 'सेवा संकल्प अभियाना' अंतर्गत ठाणे नागरी मंडळ कार्यालयात शुक्रवारी सिव्हिल हॉस्पिटल, ठाणे यांच्या सहकार्याने रक्तदान शिबिराचे आयोजन करण्यात आले. या शिबिरात महावितरणच्या अधिकारी व कर्मचाऱ्यांसह एकूण २६ रक्तदात्यांनी रक्तदान केले.

शिबिराचे उद्घाटन महावितरणच्या कोकण प्रादेशिक विभागाचे सहव्यवस्थापकीय संचालक दिलीप जगदाळे यांच्या हस्ते झाले. यावेळी भांडुप नागरी परिमंडळाचे प्रभारी मुख्य अभियंता दीपक पाटील, ठाणे नागरी मंडळाचे अधीक्षक अभियंता लक्ष्मण काकडे, विविध विभागांचे कार्यकारी अभियंते, अधिकारी आणि कर्मचारी उपस्थित होते.

महावितरणच्या माध्यमातून आपण जनसेवेचे कार्य करतो. त्याचबरोबर समाजाप्रती असलेली जबाबदारीही जपणे आवश्यक आहे.


**जाहीर नोटीस**

या नोटीसीद्वारे सर्व जनतेस कळविण्यात येते की, गाव मौजे चिखलडोंगरे, तलाठी सजा : चिखलडोंगरे, तालुका : वसई, जिल्हा पालघर, येथील खालील नमुद जमीन मिळकत

| अ. क्र. | सर्वे हिस्सा नं. | क्षेत्रफळ (आर. चौ.मी. सें. मी) | आकारणी (रू. पै.) |
|---|---|---|---|
| १. | १४२/१ | एकुण क्षेत्र १८.९०.०० पैकी खाते नं. ३४३१ मधील ८.१०.०० | २४३.०० |
| २. | १४२/९ | ५.६०.०० | १६८.०० |
| ३. | १४२/१० | ५.१०.०० | १५३.०० |
| ४. | १४२/११ | ५.६०.०० | १६८.०० |
| ५. | २८५/६/६ | २२.९५.०० | ६८८.५० |
| ६. | २८५/२१/१ | ७.१५.०० | २१४.५० |
| ७. | २८५/२२ | ३.५०.०० | १०५.०० |
| ८. | २८५/२३ | ३.८०.०० | ११४.०० |
| ९. | २८५/२४ | ३.५०.०० | १०५.०० |

सदर वर तक्त्यातील नमुद सर्व जमीन मिळकत ही मे. मंगलमुर्ती कन्स्ट्रक्शन कंपनी तर्फे भागीदार देवेंद्र खेमराज जैन हयांचे कायदेशिर मालकीची व कब्जेवहीवाटीची आहे. सदर वर वर्णन केलेल्या जमीन मिळकतीची मालकी निर्वेध (टायटल क्लियर) असणेबाबत माझे अशिलांतर्फे सदरची जाहीर नोटीस प्रसिद्ध करीत आहे. तसेच सदर जमीन मिळकतीची वसई-विरार शहर महानगरपालिकेकडुन बांधकाम परवानगी (डेव्हलपमेंट परमीशन) घेणेची आहे.

तरी सदरबाबत कोणासही काहीएक हरकत, वाद, दावा असल्यास व सदर मिळकतीवर कोणीही इसमाचा हक्क अधिकार किंवा हितसंबंध असेल वा सदर मिळकती संदर्भात कोणाही व्यक्तीचा वा संस्थेचा कुठल्याही प्रकारचा हक्क, अधिकार, वहीवाट, बक्षीस, कब्जा, बोजा किंवा हितसंबंध असल्यास सदरहु नोटीस प्रसिद्ध झाल्यापासुन **१४ दिवसांचे** आत सर्व लेखी पुराव्यानिशी खालील पत्यावर कळवावे, अन्यथा कोणाचाही काहीही हक्क, हितसंबंध नाही व असल्यास तो आपण सोडला आहे असे समजुन व्यवहार पुर्ण केला जाईल याची नोंद घ्यावी.

दिनांक : १०/१०/२०२६

**ॲड. माधुरी अशोक पाटील,**
**वकील, उच्च न्यायालय, मुंबई.**

ऑफीस : ३०१, प्रिता को-ऑपरेटीव्ह हौसिंग सोसायटी, बैंक ऑफ बडोदासमोर, मनवेल पाडा रोड, विरार (पुर्व),तालुका: वसई, जिल्हा : पालघर, पिन : ४०१३०५.



**जाहीर सूचना**

**सूचित** करण्यात येते की, आम्ही आमच्या अशिलांच्या वतीने व त्यांच्या सूचनांनुसार, श्री. सुबीर मोंगा आणि श्रीमती पूर्वी मोदी मोंगा, दोघेही सज्ञान, मुंबईचे भारतीय रहिवासी, ज्यांचा पत्ता ५०१, राम निवास, १४वा ए रोड, खार पश्चिम, मुंबई – ४०००५२ असा आहे, यांच्या खाली वर्णन केलेल्या मिळकतीसंबंधीच्या मालकी हक्काची तपासणी करीत आहोत:

सदर मिळकतीमध्ये किंवा तिच्या कोणत्याही भागामध्ये आणि/किंवा तिच्याशी संबंधित फ्लोअर स्पेस इंडेक्स/फ्लोअर एरिया रेशो, हस्तांतरणीय विकास हक्क आणि विकास क्षमता किंवा त्यातील कोणत्याही भागामध्ये आणि/किंवा विकास हक्कांमध्ये आणि/किंवा सदर मिळकतीच्या किंवा तिच्या कोणत्याही भागाच्या कब्जा, वापर, अधिभोग किंवा उपभोगामध्ये आणि/किंवा सदर मिळकतीसंबंधीच्या कोणत्याही मालकी हक्काच्या दस्तऐवजांमध्ये, विक्री, अभिहस्तांतरण, हस्तांतरण, वाटप, अदलाबदल, बक्षीस, अभिहस्तांकन, गहाण, धारणाधिकार, बोजा, न्यास, वक्फ, भाडेपट्टा, उपभाडेपट्टा, भाडेकरार, उपभाडेकरार, संरक्षित भाडेकरार परवाना, अधिभोग हक्क, देखभालकर्त्याचे हक्क, बोजा, वारसा, मृत्युपत्राद्वारे दिलेली देणगी, उत्तराधिकार, कौटुंबिक व्यवस्था/तडजोड, मृत्युपत्र, मृत्युपत्रीय दस्तऐवज, प्रोबेट, प्रशासनपत्रे, सुखाधिकार, निर्वाहभत्ता, विकास हक्क, संयुक्त विकास, उपविकास, प्रकल्प व्यवस्थापन, संयुक्त उपक्रम, सहयोग किंवा कोणत्याही न्यायालयाच्या कोणत्याही आदेश किंवा न्यायनिर्णयाद्वारे (अंतरिम किंवा अंतिम) किंवा हुकूमनाम्याद्वारे किंवा कोणत्याही करार/कंत्राटाअंतर्गत किंवा अन्य कोणत्याही प्रकारे कोणताही हक्क, मालकी हक्क, हितसंबंध, लाभ, दावा किंवा मागणी असलेल्या सर्व व्यक्तींना याद्वारे विनंती करण्यात येते की, त्यांनी अशा हक्क, मालकी हक्क, हितसंबंध, लाभ, दावा किंवा मागणीची माहिती, त्याच्या समर्थनार्थ दस्तऐवजी पुराव्यांच्या नोटरीकडून प्रमाणित केलेल्या सत्य प्रतींसह, खाली सही करणाऱ्यांना मे. लॉ विंग्स, ॲडव्होकेट्स ॲंड सॉलिसिटर्स, ए-४०१(ई), जसवंती अलाइड बिझनेस सेंटर, ए विंग, चौथा मजला, रामचंद्र लेन, काचपाडा, मालाड पश्चिम, मुंबई – ४०००६४ येथे ही सूचना प्रकाशित झाल्याच्या दिनांकापासून ७ (सात) दिवसांच्या आत लेखी कळवावी. अन्यथा अशा व्यक्तीचा किंवा व्यक्तींचा कथित हक्क, मालकी हक्क, हितसंबंध, लाभ, दावा किंवा मागणी, असल्यास, त्याग केलेली आणि/किंवा सोडून दिलेली मानली जाईल.

दिनांक: ७ ऑक्टोबर २०२६

**वर वर्णन केलेल्या मिळकतीचे संदर्भित परिशिष्ट**

**सर्व तो** भाग व विभाग म्हणजेच अरिस्टो सॅफायर को-ऑपरेटिव्ह हाऊसिंग सोसायटी लिमिटेडमधील ''अरिस्टो सॅफायर'' म्हणून ओळखल्या जाणाऱ्या इमारतीच्या ए विंगमधील ५व्या मजल्यावरील फ्लॅट क्र. ए-५०१, ज्याचे चटई क्षेत्र ६१.२५ चौ. मीटर आणि नीच क्षेत्राचे चटई क्षेत्र ८.९६ चौ. मीटर असून, एकूण क्षेत्र ७०.२१ चौ. मीटर आहे. सदर इमारत गाव वांद्रे येथील सी.टी.एस. क्र. एच/५०१ ए शी संबंधित प्लॉट क्र. ए वर स्थित असून, हेप्टुल्ला पार्क, २७ हसनाबाद लेन, सांताक्रूझ (पश्चिम), मुंबई – ४०००५४ येथे आहे.

**सही/-**
**मे. लॉ विंग्स**
**ॲडव्होकेट्स ॲंड सॉलिसिटर्स**



**यूनियन बैंक ऑफ इंडिया (विले पार्ले पश्चिम शाखा)**
**शिव शक्ती, ११, विठ्ठल नगर को-ऑप. हाऊ. सोसा.,**
**१०वा रोड, जे.व्ही.पी.डी. स्कीम,**
**विले पार्ले पश्चिम, मुंबई- ४०० ०४९**
**ई-मेल आयडी: ubin0540811@unionbankofindia.bank.in**

(जोडपत्र-IV-ए)

(नियम ८(६) साठी परंतुके पहा)

**स्थावर मिळकतींच्या विक्रीकरिता विक्री सूचना**

सिक्युरिटायझेशन ॲण्ड रिकन्स्ट्रक्शन ऑफ फायनान्शियल ॲसेटस् ॲण्ड एन्फोर्समेंट ऑफ सिक्युरिटी इंटरेस्ट ॲक्ट, २००२ सहवाचता सिक्युरिटी इंटरेस्ट (एन्फोर्समेंट) रूल्स, २००२ च्या नियम ८(६) च्या तरतुदींच्या अंतर्गत स्थावर मत्तेच्या विक्रीकरिता ई-लिलाव विक्री सूचना.

सर्वसामान्य जनता आणि विशेषतः कर्जदार आणि हमीदार यांना सूचना याद्वारे देण्यात येते की खालील वर्णिलेली स्थावर मिळकत तारण धनकोंकडे गहाण/प्रभारित आहे. जिचा **अन्वयीक** कब्जा तारण धनको, युनियन बँक ऑफ इंडियाला थकीत **०८/०१/२०२६ रोजीस रु. १,४८,७१,३११/-** आणि त्यावरील व्याज आणि प्रभाराच्या वसुलीकरिता **२८/१०/२०२६** रोजी ''जे आहे जेथे आहे'', ''जे आहे जसे आहे'' आणि ''जे काहि आहे तेथे आहे'' तत्त्वाने विकण्यात येणार आहे.

राखीव किंमत **रु. १,९४,००,०००.०० (रुपये एक कोटी चौऱ्याण्णव लाख मात्र)** राहील आणि इसारा अनामत रक्कम **रु. १९,४०,०००/- (रुपये एकोणीस लाख चाळीस हजार मात्र)** राहील.

**स्थावर मिळकतीचे वर्णन**

बृहन्मुंबई महानगरपालिकेच्या हद्दीतील आणि मुंबईचा जिल्हा आणि मुंबई उपनगरचा उपजिल्हा नोंदणीतील गाव आंबिवली, तालुका अंधेरी, जिल्हा मुंबई उपनगर येथे स्थित, वसलेल्या आणि अशा सर्व्हे क्र. १३५ (भाग) आणि सीटीएस क्र. ८३५ (भाग), ८३८ (भाग) आणि ८३९ (भाग) धारक जमिनीच्या सर्व त्या भाग आणि विभागावर बांधलेल्या आझाद नगर, वीरा देसाई रोड लगत, अंधेरी (प.), मुंबई ४०० ०५३ येथे स्थित ''वेंगुर्लेकर्स चैत्र''अशा ज्ञात इमारतीमधील मोजमापित ६२६.५७ चौ.फू. म्हणजेच ५८.२१ चौ. मी. १ल्या मजल्यावरील फ्लॅट क्र. १०२ अशी स्थावर मिळकत.

भारांची सूची : प्राधिकृत अधिकाऱ्यांच्या माहितीनुसार भार नाहीत.

विक्रीच्या तपशिलवार अटी आणि शर्तीकरिता खाली दिलेल्या लिंकचा संदर्भ घ्यावा https://www.unionbankofindia.bank.in/auction-property/viewauction-property.aspx ती येथे जोडलेली आहे.

ठिकाण : मुंबई
दिनांक : ०६/१०/२०२६
जोडपत्र: विक्रीच्या शर्ती

सही/-
प्राधिकृत अधिकारी
युनियन बँक ऑफ इंडिया करिता



**बैंक ऑफ महाराष्ट्र Bank of Maharashtra** A GOVT. OF INDIA UNDERTAKING एक परिवार एक बैंक

**ॲसेट रिकव्हरी शाखा :**
जनमंगल, ४था मजला, ४५/४७,
मुंबई समाचार मार्ग, फोर्ट,
मुंबई-४०००२३ **दूरध्वनी :** ८६५७४७२९४६;
**ई-मेल :** bom1450@mahabank.co.in/
brmgr1450@mahabank.co.in

**कब्जा सूचना**
**(स्थावर मिळकतीकरिता) [ नियम ८(१)]**

ज्याअर्थी, निम्नस्वाक्षरीकारांनी **बँक ऑफ महाराष्ट्र,** प्राधिकृत अधिकारी म्हणून, सिक्युरिटायझेशन ॲण्ड रिकन्स्ट्रक्शन ऑफ फायनान्शियल ॲसेट्स ॲण्ड एन्फोर्समेंट ऑफ सिक्युरिटी इंटरेस्ट ॲक्ट, २००२ अंतर्गत आणि सिक्युरिटी इंटरेस्ट (एन्फोर्समेंट) रूल्स, २००२ च्या नियम ८ सह वाचण्यात येणाऱ्या कलम १३(४) आणि १३(१२) अन्वये प्रदान केलेल्या अधिकारांचा वापर करून, सदर अधिनियमाच्या कलम १३(२) अंतर्गत दिनांक **१०.०९.२०२५** रोजी मागणी सूचना जारी केली होती आणि कर्जदार **मे. साई एजन्सी, मालक श्री. हिरालाल दयाराम तुरशानी, सौ. मीना हीरालाल तुरशानी (हमीदार)** यांना सदर सूचनेत नमूद केलेली एकूण रक्कम, पहिल्या सुविधेसाठी **रु. १,८०,५२,३३०.६५/- अधिक दिनांक ०१.०९.२०२५ पासून वार्षिक १०.४५% दराने लागू न केलेले व्याज आणि दुसऱ्या सुविधेसाठी रु. २०,४६,६४२.००/- अधिक दिनांक ०१.०९.२०२५ पासून वार्षिक ८.२५%** दराने लागू न केलेले व्याज, तसेच झालेला/होणारा आनुषंगिक खर्च, या मान्य दराने लागू न केलेले व्याज आणि दंडात्मक शुल्क सदर सूचना प्राप्त झाल्याच्या तारखेपासून ६० दिवसांच्या आत परतफेड करण्यास सांगितले होते.

कर्जदार सदर रकमेची परतफेड करण्यात कसूर केल्यामुळे, विशेषतः वर नमूद केलेल्या कर्जदारांना व हमीदारांना आणि सर्वसाधारण जनतेला याद्वारे सूचित करण्यात येते की, **बँक ऑफ महाराष्ट्र**च्या प्राधिकृत अधिकाऱ्यांनी सदर ॲक्टच्या कलम १३(४) मधील तरतुदींनुसार प्रदान करण्यात आलेल्या अधिकारांचा वापर करून, खाली वर्णन केलेल्या मालमत्तेचा दिनांक **०९.१०.२०२६** रोजी **प्रत्यक्ष कब्जा** घेतला आहे.

विशेषतः कर्जदारास, हमीदारास आणि सर्वसाधारण जनतेस याद्वारे सावध करण्यात येते की, त्यांनी सदर मालमत्तेबाबत कोणताही व्यवहार करू नये आणि सदर मालमत्तेबाबत केलेला कोणताही व्यवहार **बँक ऑफ महाराष्ट्र**च्या या मान्य दराने लागू न केलेले व्याज व दंडात्मक शुल्क, त्यावरील आनुषंगिक खर्च, व्यय आणि शुल्क यांसाठी असलेल्या प्रभाराच्या अधीन राहील. तारण मत्तांच्या विमोचनाकरिता उपलब्ध वेळेत ॲक्टचे कलम १३ चे उप-कलम (८) च्या तरतुदींनुसार कर्जदारांचे लक्ष वेधण्यात येत आहे.

**स्थावर मिळकतीचे वर्णन**

अतिरिक्त तारण :- फ्लॅट क्र. २०३, २रा मजला, रीजन्सी गार्डन, सपना गार्डनजवळ, उल्हासनगर-३, ठाणे, उल्हासनगर, महाराष्ट्र ४२१००२.

**सही/-**
**सहाव्यक महाव्यवस्थापक आणि प्राधिकृत अधिकारी**
**ॲसेट रिकव्हरी शाखा**

**दिनांक :** ०९.१०.२०२६
**ठिकाण : उल्हासनगर, ठाणे**



**फॉर्म बी**
**जाहीर उद्घोषणा**
(इन्सॉल्व्हन्सी ॲंड बँकरप्टसी बोर्ड ऑफ इंडिया (लिक्विडेशन प्रोसेस) रेग्युलेशन्स, २०१६ च्या रेग्युलेशन १२)

**मनोमय व्हेंचर्स प्रायव्हेट लिमिटेड (पूर्वीची ओंकार व्हेंचर्स प्रायव्हेट लिमिटेड) च्या स्टेकहोल्डर्सच्या माहितीसाठी**

| अ. क्र. | तपशील | तपशील |
|---|---|---|
| १ | कॉर्पोरेट कर्जदाराचे नाव | **मनोमय व्हेंचर्स प्रायव्हेट लिमिटेड (पूर्वीची ओंकार व्हेंचर्स प्रायव्हेट लिमिटेड)** |
| २ | कॉर्पोरेट कर्जदाराच्या स्थापनेची तारीख | ११ जानेवारी, २०१३ |
| ३ | कॉर्पोरेट कर्जदार ज्या अंतर्गत स्थापित/नोंदणीकृत आहे ते प्राधिकरण | कंपनी अधिनियम, १९५६ |
| ४ | कॉर्पोरेट कर्जदाराचा कॉर्पोरेट आयडेन्टिटी क्र. | यु७०१०२एमएच२०१३पीटीसी२३९५६८ |
| ५ | कॉर्पोरेट कर्जदाराचे नोंदणीकृत कार्यालय व मुख्य कार्यालय (असल्यास) ह्यांचा पत्ता | पॉप्युलर मेटल वर्क्स, तात्या टोपे मार्ग, जोगळेकरवाडी सायन फिश मार्केट, सायन (पूर्व), मुंबई, महाराष्ट्र, ४०००२२ |
| ६ | रिझॉल्युशन प्रोसेस बंद होण्याची तारीख | २९ सप्टेंबर, २०२६ |
| ७ | कॉर्पोरेट कर्जदाराची समापन सुरू होण्याची तारीख | २९ सप्टेंबर, २०२६ (आदेशाची प्रत ७ ऑक्टोबर, २०२६ रोजी प्राप्त) |
| ८ | समापक म्हणून कृती करणारे इन्सॉल्व्हन्सी प्रोफेशनलचे नाव आणि नोंदणीकृत क्रमांक | जयकुमार पेसुमल अरलानी, नोंदणी क्र.: आयबीबीआय/आयपीए-००१/आयपी-पी०१५८२/२०१८-२०१९/१२४४३ |
| ९ | मंडळात नोंदणीकृत असलेला समापकाचा पत्ता आणि इमेल | बी/३०१, बिल्डिंग क्र. ११२, बी विंग, शिव शरण सीएचएसएल, टिळकनगर, चेंबूर (प.), वृंदावन कॉलनीच्या मागे, मुंबई, महाराष्ट्र-४०००८९; ई-मेल: arlanijay@gmail.com |
| १० | समापकासह पत्रव्यवहार करण्यासाठी वापरण्याचा पत्ता आणि इमेल | बी/३०१, बिल्डिंग क्र. ११२, बी विंग, शिव शरण सीएचएसएल, टिळकनगर, चेंबूर (प.), वृंदावन कॉलनीच्या मागे, मुंबई, महाराष्ट्र-४०००८९; ई-मेल: irp.omkar@gmail.com |

याद्वारे सूचना देण्यात येते की, सन्मानिय राष्ट्रीय कंपनी विधी न्यायाधिकरण, मुंबई खंडपीठ यांनी दिनांक **२९ सप्टेंबर, २०२६ रोजी मनोमय व्हेंचर्स प्रायव्हेट लिमिटेड (पूर्वीची ओंकार व्हेंचर्स प्रायव्हेट लिमिटेड)** च्या समापनाला सुरुवात करण्याचे आदेश दिले आहेत.

सही/-
समापकाचे नाव आणि सही:
जयकुमार पेसुमल अरलानी
मनोमय व्हेंचर्स प्रायव्हेट समापक
(पूर्वीची ओंकार व्हेंचर्स प्रायव्हेट लिमिटेड) चे समापक
नोंदणी क्र.: आयबीबीआय/आयपीए-००१/आयपी-पी०१५८२/२०१८-२०१९/१२४४३
दिनांक आणि ठिकाण: मुंबई; १०.१०.२०२६ एएफए दिनांक ३१/१२/२०२६ पर्यंत वैध



**केनरा बैंक Canara Bank** A Govt. of India Undertaking
**सिंडिकेट Syndicate**

**लोअर परळ शाखा :** युनिट क्र. १, तळमजला, कमला मिल्स कंपाऊंड, टाइम्स टॉवर, एस. बी. रोड, लोअर परळ (प.), मुंबई-४०० ०१३; **ईमेल:** cb15538@canarabank.com.

**विक्री सूचना**

**सिक्युरिटायझेशन ॲण्ड रिकन्स्ट्रक्शन ऑफ फायनान्शियल ॲसेटस् ॲण्ड एन्फोर्समेंट ऑफ सिक्युरिटी इंटरेस्ट ॲक्ट, २००२ सहवाचता सिक्युरिटी इंटरेस्ट (एन्फोर्समेंट) रुल्स, २००२ च्या नियम ८(६) च्या तरतुदींन्वये स्थावर मिळकतींच्या विक्रीसाठी ई-लिलाव विक्री सूचना.**

**सर्वसामान्य जनता** आणि विशेषतः कर्जदार आणि हमीदार यांना **सूचना** देण्यात येते की खालील वर्णिलेली स्थावर मिळकत तारण धनकोकडे गहाण/प्रभारित आहे, जिचा **अन्वयीक कब्जा केनरा बँकेच्या मुंबई लोअर परळ शाखेच्या** प्राधिकृत अधिकाऱ्यांनी घेतला आहे, ती कर्जदार **अशफाक गुलाम पांड्ये** यांचेकडुन **केनरा बँकेच्या मुंबई लोअर परळ शाखेला** थकीत वाद खर्च आणि इतर प्रभारासह **०३.०६.२०२६** रोजीसची **रु. १८,७६,८४६.८६ (रुपये अठरा लाख शहात्तर हजार आठशे शेहेचाळीस आणि पैसे शहाऐंशी मात्र)** अधिक ०४.०६.२०२६ पासूनचे त्यावरील पुढील व्याजाच्या वसुलीकरिता **१२.११.२०२६** रोजी **''जे आहे जेथे आहे'' ''जे आहे जसे आहे''** आणि **''जे काही आहे तेथे आहे''** तत्वाने विकण्यात येणार आहे.

स्थावर मिळकतीचा तपशिल, राखीव किंमत आणि इअर रक्कम खालीलप्रमाणे : **(रक्कम रु.त)**

| अ. क्र. | मिळकतीचा तपशील | राखीव किंमत | इअर |
|---|---|---|---|
| १. | **खालापूर नगरपरिषदेच्या** हद्दीतील रायगडचा जिल्हा आणि उपजिल्हा नोंदणीतील गाव खालापूर, तालुका आणि जिल्हा रायगड येथे स्थित, वसलेल्या आणि अशा सर्व्हे क्र. २/१, २/३, २/४ ए, बी, सी आणि २/६, प्लॉट क्र. १५, १६, १८ ते २१, सिटी सर्व्हे क्र. ७१९, ७२३, ७२४, ७२५, ७२६ धारक जमिनीच्या सर्व त्या भाग आणि विभागावर बांधलेल्या **''ड्रीम पार्क''** अशा ज्ञात इमारतीमधील मोजमापित ३०.७७० चौ.मी. (चटई क्षेत्र) + मोजमापित ४.४४५ चौ.मी. (टेरेस क्षेत्र), डी-विंगच्या ३ऱ्या मजल्यावरील फ्लॅट क्र. ३०३. **नामाधिकार धारकाचे नाव :** अशफाक गुलाम पांडेय. **सीईआरएसएआय सिक्युरिटी इंटरेस्ट आयडी :** ४०००५७४८४१४६ | रू. १२,६०,०००/- | रू. १,२६,०००/- |

इसारा अनामत रक्कम **१२.११.२०२६** रोजी किंवा पूर्वी **स. ९.३० वा.** पर्यंत जमा करणे आवश्यक आहे.
मिळकतीचे निरिक्षण **०६.११.२०२६ रोजी स. ११.०० ते सायं. ४.०० वा.** दरम्यान **केनरा बँक, मुंबई, लोअर परळ शाखेच्या** प्राधिकृत अधिकाऱ्यांकडे वेळ ठरवुन करता येईल.
बँकेच्या माहितीनुसार तेथे मिळकतीवर बोजा नाही.
विक्रीच्या तपशीलवार अटी आणि शर्तीकरिता कृपया कॉमन वेबपोर्टल- **मे. पीएसबी अलायन्स (बँकनेट)** मध्ये दिलेल्या ''ई-लिलाव'' लिंकचा संदर्भ घ्यावा, **संपर्क क्र.** ८२९१२२०२२०, ७०४६६१२३४५, ६३५४९१०१७२, ९८९२२१९८४८, ८१६०२०५०५१, **ई-मेल : support.BAANKNET@psballiance.com,/ https://baanknet.com** किंवा **केनरा बँकेची वेबसाईट www.canarabank.com** किंवा कोणत्याही कामकाजाच्या दिवशी कार्यालयीन वेळेत वसुलीस्थान, **केनरा बँक, मुंबई लोअर परळ शाखा,** ९९८६६८२५६९ / ९९८७६०३३३५ यांना संपर्क करु शकता.

**दिनांक :** ०५.१०.२०२६
**ठिकाण :** मुंबई

सही/-
प्राधिकृत अधिकारी
**केनरा बँक**



**sarvagram aspire. grow. prosper.**
**सर्वग्राम फिनकेअर प्रायव्हेट लिमिटेड**
**नोंद. कार्यालय: कार्यालय क्र. २२, ४था मजला, प्राईमरोझ मॉल, बाणेर रोड, बाणेर गाव, हवेली, पुणे-४११०४५.**

**जोडपत्र IV (नियम-८(१))**
**प्रत्यक्ष कब्जा सूचना (स्थावर मिळकतीकरिता)**

ज्याअर्थी, निम्नस्वाक्षरीकारांनी खालील नमूद तारण धनको चे प्राधिकृत अधिकारी या नात्याने सिक्युरिटायझेशन ॲंड रिकन्स्ट्रक्शन ऑफ फायनान्शिअल ॲसेट्स ॲंड एन्फोर्समेंट ऑफ सिक्युरिटी इंटरेस्ट (ॲक्ट), २००२ अन्वये आणि कलम १३(२) सहवाचता (नियम ३) अन्वये सिक्युरिटी इंटरेस्ट (एन्फोर्समेंट) रुल्स, २००२ अन्वये प्राप्त अधिकारांचा वापर करून मागणी सूचना जारी करून कर्जदार यांना सूचनेत नमूद करण्यात आलेली रकमेची परतफेड सदर सूचना प्राप्तीच्या तारखेच्या **६० दिवसांत** करण्यास सांगितले होते. रकमेची परतफेड करण्यात कर्जदार असमर्थ ठरल्याने, याद्वारे कर्जदार आणि सर्वसामान्य जनतेला सूचना देण्यात येते की, निम्नस्वाक्षरीकारांनी सर्वग्राम फिनकेअर प्रायव्हेट लिमिटेडचे प्राधिकृत अधिकारी या नात्याने खाली वर्णन केलेल्या मिळकतीचा कब्जा त्यांना सिक्युरिटी इंटरेस्ट एन्फोर्समेंट) रूल्स, २००२ च्या नियम ८ सहवाचता सदर ॲक्टचे कलम १३ चे पोट-कलम (४) अन्वये त्यांना मिळालेल्या प्राप्त अधिकारांचा वापर करून प्रत्येक मिळकतीसमोर नमूद तारखेस घेतला आहे. कर्जदारांचे लक्ष तारण मत्ता विमोचित करण्यासाठी उपलब्ध वेळेच्या संदर्भात अधिनियमाच्या कलम १३ च्या पोट-कलम (८) च्या तरतुदींकडे वेधण्यात येत आहे. विशेषत: कर्जदार आणि सर्वसामान्य जनता यांना याद्वारे सावधान करण्यात येते की, त्यांनी सदरहू मिळकतीच्या देवघेवीचा व्यवहार करू नये आणि सदरहू मिळकतीवरील कोणताही देवघेवीचा व्यवहार हा सर्वग्राम फिनकेअर प्रायव्हेट लिमिटेडच्या खालील उल्लेखित रक्कम आणि त्यावरील व्याजाच्या भाराअधीन राहील.

| कर्ज खाते क्रमांक | कर्जदारांचे नाव आणि सह-कर्जदारांचे नाव | मागणी सूचनेची रक्कम आणि तारीख | कब्जाची तारीख | कब्जाची स्थिती |
|---|---|---|---|---|
| एफएलएसईसी०००००३८७६ | १. रमेश शंकर डोंबळे २. शालन रमेश डोंबळे ३. रोशन रमेश डोंबळे | रु. २०,५६,९४४.२०/- (रुपये वीस लाख छप्पन्न हजार नऊशे चव्वेचाळीस आणि वीस पैसे फक्त) दिनांक: १४-जुलै-२०२६ | ०८.१०.२०२६ | सांकेतिक कब्जा |

**परिशिष्ट: मिळकत क्र. १:** पोटखराबा सह ०एच ७८ आर ३७ चौ.मी शेअर पैकी पोटखराबा सह एकूण क्षेत्र १० एच ३२ आर ०० एसडब्ल्यू असलेल्या गट क्र. ५३ मध्ये असलेल्या गाव मौजे रावडी खुर्द, तालुका फलटण, जिल्हा सातारा येथे स्थित शेत जम